129

those in Delhi to the extent of 70% of the cost of the Project against the Security of either :

guarantee?

(ii) a first legal mortgage of the Society's properties together with a guarantee from the employing organisation by way of a collateral security.

Delhi Cooperative Housing Finance Society Ltd. has not yet started the loaning operation.

DISCRETIONARY GRANTS TO EDUCATIONAL INSTITUTIONS IN HARYANA

184. SHRI RAGHBIR SINGH GILL : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether it is a fact that the Harvana Government have recently issued orders for the stoppage of payment of discretionary grants to some educational institutions in that State ;

(b) if so, what are the reasons therefor;

(c) whether Government have received any representations from the affected educational institutions; and

(d) if so, what action Government have taken or propose to take to review the payment of discretionary grant to those institutions?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) On account of the apprehension of the induction of President rule in the State, the erstwhile Haryana Ministry sanctioned the entire annual budget provision amount to Rs. 2.05.400 to 49 educational institutions thereby pre-empting the successor Ministry from having any funds to operate through the rest of the year. Hence the Haryana Government had to cancel these orders.

(c) and (d) Yes, Sir. The Government that would be formed after the elections would be expected to resume the payment of discretionary grant in the normal course.

NOTICES TO VACATE GOVERNMENT ACCOMMODATION

to Questions

(i) an unconditional and irrevocable bank 185. SHRI SARDAR AMJAD ALI: Will the Minister of WORKS AND HOUSING

AND SUPPLY AND REHABILI-TATION be pleased to state :

(a) whether Government have recently issued notices of eviction to certain persons and institutions who are occupying Government accommodations in Delhi; and

(b) if so, what are the details in this regard and what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHAB (SHRI ILITATION SIKANDAR (b) Eviction pro BAKHT) : (a) and ceedings are initiated against individuals/ institutions when they are in unauthorised occupation of Government accommodation. During the period from 1st April, 1977 to 31st May, 1977, such proceedings were initiated against 390 persons who are in unauthorised occupation of Government accommodation, under the provision of The Public Premises (Eviction Of Un authorised Occupants) Act, 1971. Out of these final eviction orders for vacating the houses within 30 days, were issued in 85 cases. No notice of eviction has been during this served on any institutions period, but notices of cancellation of allotments of four institutions, allowing them one month's time to vacate, have been issued recently.

IMPLEMENTATION OF THE REPORT OF GAJENDRAGADKAR COMMITTEE

186. SHRI S. K. VAISHAMPAYEN : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether his attention has been drawn to the report published in the Times of India dated the 25th April, 1977 to the effect that more than 400 Scientists of Indian Agricultural Research Institute have in a memorandum submitted to him demanded implementation of the recommendation of the Gajendragadkar Committee; and

(b) if so, what steps Government propose to take to implement the recommendations of the said Committee?